



2026:AHC-LKO:25531-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 2072 of 2026

Preeti Sharma

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Energy
Govt. Lko. And 7 Others.

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Gopal
Counsel for Respondent(s)	:	C.S.C., Aprajita Bansal

Court No. - 3

**HON'BLE SHEKHAR B. SARAF, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard learned counsel appearing on behalf of the petitioner and the learned Standing Counsel appearing on behalf of the State.

2. This is a writ petition under Article 226 of the Constitution of India filed by the petitioner wherein the petitioner is seeking following main reliefs:-

"A. To issue a writ, order or direction in the nature of mandamus commanding the Respondents no. 2 to 5 to immediately decide petitioner application 14/02/2026 which is sent to registered post for provide the domestic electricity connection in the name of the petitioner specially the Respondent No. 4 and 5 ie. Executive Engineer and SDO, Raebareli to immediately process the Petitioner's application for a new electricity connection (Application No. J8302246701) and install the electricity meter at House No. 608, Rana Nagar, Raebareli, within a period of 24 hours. in the interest of justice forthwith is being contained as ANNEXURE 1 & 2 to this writ petition.

B. Issue an INTERIM ORDER directing the Respondent authorities to restore the temporary supply of electricity to the Petitioner's premises immediately, in view of the ongoing CBSE Board Examinations of the Petitioner's minor children, to ensure their Right to Education is not compromised.

C. Issue a Writ, Order, or Direction restraining the Private Respondents (No. 6, 7, and 8) from interfering with the installation of the new electricity connection or from creating any hindrance in the Petitioner's peaceful possession of the shared household."

3. The facts in the present case are that the petitioner is the daughter-in-law of the respondent no. 7 and married to respondent no. 6. The petitioner has been living in the present house for over 20 years and has two small children. Learned counsel for the petitioner submits that there is a dispute between the petitioner and the private respondent nos. 6 to 8 and they are trying to evict her from the said house in an illegal manner. It is also submitted that since she is residing in the said house, she is entitled to get an electricity connection and further submits that before the electricity connection was disconnected, she was the person, who was paying the said electricity bills.

4. In our view, the application having been made by the petitioner should be considered by the respondents-authorities taking into consideration the fact the petitioner is very much residing in the said premises and is entitled to get electricity connection, as the same is a Fundamental Right guaranteed under Article 21 of the Constitution of India. We are also of the view that the appropriate bond may be taken by the petitioner and thereafter, electricity be given to the petitioner within four weeks from the date after compliance of all the formalities by the petitioner. Thus, order of rejection passed by the authorities for not granting the electricity is quashed and set-aside.

5. With the above directions, the writ petition is **disposed of**.

(Abdhesh Kumar Chaudhary,J.) (Shekhar B. Saraf,J.)

April 13, 2026
Anuj Singh